GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO.: 981 (To be answered on the 27th July 2015)

CHECK-IN BAGGAGE

981. SHRI ASADUDDIN OWAISI SHRI RAM CHARITRA NISHAD

Will the Minister of CIVIL AVIATION नागर विमानन मंत्री

be pleased to state:-

- (a) whether some airlines are charging extra for check-in baggage under unbundled items category and increased ticket cancellation charges;
- (b) if so, the details thereof;
- (c) whether Directorate General of Civil Aviation (DGCA) has issued orders to all the airlines not to charge extra upto checkin baggage of 15 kg. and is looking into increase in ticket cancellation charges; and
- (d) if so, the details thereof and the steps taken by DGCA to curb such practices by airlines?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION लागर विमालल मंत्रालय में राज्य मंत्री (Dr Mahesh Sharma)

- (a) & (b): Under the provisions of existing regulations, airlines are free to establish reasonable charges/fees for the services being offered by them, which include charges for cancellation of pre booked tickets and charges for check in baggage above 15 kgs.
- (c) & (d): Yes Madam. DGCA has issued Air Transport Circular (ATC) 02 of 2015 on Unbundling of services and fees by scheduled airlines.

Further, airlines have made the cancellation charges time sensitive, depending upon the class of tickets, fare level and time before departure.

The charges for such services is required to be displayed on the respective website of the airlines under prevailing regulation.

Under the provisions of sub-rule (1) & (2) of Rule 135, Aircraft Rules 1937, scheduled domestic airlines are required to establish the air fare on their websites. Airlines remain compliant to the regulatory provision as long as the fare charged by them does not exceed the fare being published by them on their website.
